

6 OA No. 645/01

Order dated 17.12.2003

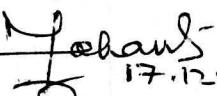
Heard Mr.S.S.K.Subudhi, the learned counsel appearing for the Applicant and Shri Ashok Mohanty, learned senior counsel appearing on behalf of the Respondents and perused the materials placed on record.

2. Challenging the order of his suspension dated 10.1.2002, the Applicant has filed this Original Application under Section 19 of the A.T.Act, 1985.

3. It is seen from the materials placed on record that the Applicant is facing a Criminal Court Proceedings in the Court of the Special Judge (CBI) Bhubaneswar (on the allegation of having made fraudulent withdrawal of Provident Fund dues of employees of Orissa Transport Corp.) and also, simultaneously, facing departmental proceedings.

4. During pendency of this case, the Respondents have reviewed the matter (of suspension of the Applicant) and has enhanced the payment of subsistence allowance to 75% for the reason of prolongation of the above proceedings.

5. In the above said premises, there remains nothing to be adjudicated in this case; which is hereby dismissed. No costs.


17.12.2003
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

On 21.12.03

copies of order
prepared for
counsel for
both sides.


15/1/04
20/12/03